

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-8

(Appellate Civil Jurisdiction)

ARB No. 235 of 2024

V-CON INTELLIGENT SECURITY PRIVATE LIMITED ... Petitioner

v/s

FIRSTVITE E-LEARNING PRIVATE LIMITED AND ORS. ... Respondent

Notice to:

Respondent#1 FIRSTVITE E LEARNING PRIVATE LIMITED HAVING REGISTERED OFFICE AT A-0156, GOLD COAST, CROSSING REPUBIK, DISTRICT- GAZIABAD, UTTAR PRADESH THROUGH ITS DIRECTOR/ AUTHORISED REPRESENTATIVE. CORPORATE OFFICE ADDRESS:- #107, A- BLOCK, SECTOR- 63, NOIDA- 201301, UTTAR PRADESH.

Respondent#2 FIRSTVITE E LEARNING PRIVATE LIMITED HAVING REGISTERED OFFICE AT A-0156, GOLD COAST, CROSSING REPUBIK, DISTRICT- GAZIABAD, UTTAR PRADESH THROUGH ITS DIRECTOR MR. ANAND SHEKHAR.

Respondent#3 FIRSTVITE E LEARNING PRIVATE LIMITED HAVING REGISTERED OFFICE AT A-0156, GOLD COAST, CROSSING REPUBIK, DISTRICT- GAZIABAD, UTTAR PRADESH THROUGH ITS DIRECTOR MS. PRIYANKA PRITIL.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on 16.01.2026 (Actual) personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 12th December 2025.

Superintendent (Civil Revision Branch)